

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-301
IB-131/ND/2020

IN THE MATTER OF:

Manish Gupta

Vs

Vdoit4u Event Management Pvt Ltd

....Applicant

....Respondent

SECTION

Under Section -9 of IBC, 2016

Order delivered on 10.02.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Kailash Chandra

For the Respondent :

ORDER

Ld. Counsel for the CD appeared and seek one week's time to file reply. Same is granted. If CD fails to file the reply within one week from today, then he will be debarred from filing the reply. List the case for 20.02.2020.

sd/-

(K.K. VOHRA)
MEMBER (T)

sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

(Rakhi)